

NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

SPECIAL BENCH, (COURT-II)

(IB)-3428(ND)2019

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER (T)**

**MR. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL
ON 03.03.2020**

**NAME OF THE COMPANY: M/s. Northern Power Erectors Limited. V/s.
M/s.Bharat Heavy Electricals Limited**


UNDER SECTION 9 OF IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE


**Present for the Petitioner : Mr. Bhuvan Arora, Mr. Rachit
Ranjan, Advs.**
Present for the Respondent : Present.

ORDER

Counsel for the Operational creditor is present. DGM (Law) of the Corporate Debtor is present. Counsel for the Operational Creditor submits that the affidavit filed by the Respondent is false as an order of stay has been granted by the Hon'ble Delhi High Court on 28.05.2020. The Counsel for the Operational Creditor is directed to place on record the service copy of the said order. The matter is posted for final submission on 31.03.2020.



**(L.N. Gupta)
Member (T)**



**(Ch. Mohd. Sharief Tariq)
Member (J)**